

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 73 of 2018**

Dated : **12<sup>th</sup> February, 2019**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s MB Power (Madhya Pradesh) Limited** ... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission &Ors.** ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand Srivastava  
Ms. Gayatri Aryan

Counsel for the Respondent(s): Ms. Ranjitha Ramachandran  
Mr. Shubham Arya  
Mr. Pulkit Agrwal for R-2

**ORDER**

The learned counsel, Mr. Anand Srivastava, appearing for the Appellant prays for a short adjournment in this case on the ground that the arguing counsel in the captioned matter is in some personal difficulty to argue the matter today. A request communication, being Letter No. NN-D/2019/OW/87, dated 08.02.2019, in this regard, has also been filed by the Appellant.

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

In the light of the submission of the counsel for the Appellant and the communication dated 08.02.2019 of the Appellant, as stated supra, the matter is adjourned for one week.

List the matter for hearing on **19.02.2019**, as agreed by the counsel for Appellant and the second Respondent.

The interim Order dated 17.08.2018 shall continue till the next date of hearing i.e. 19.02.2019 in so far as it relates to the prayers sought in the instant Appeal.

**(Ravindra Kumar Verma)**  
**Technical Member**

**(Justice N. K. Patil)**  
**Judicial Member**

vt/ss